

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : D : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No.395/Del/2013 &
ITA No.1587/Del/2015
Assessment Years: 2009-10 & 2011-12

Electrovidro SA,
C/o K.K. Juneja, Advocate,
30, Teg Bahadur Road,
Dehradun.

Vs ADIT,
Circle-1(2),
International Taxation,
New Delhi.

PAN : AACCE3785H

(Appellant)

(Respondent)

Assessee by	:	Ms Aditi Gupta, CA
Revenue by	:	Shri Sandeep Kumar, Sr. DR
Date of Hearing	:	14.12.2020
Date of Pronouncement	:	14.12.2020

ORDER

PER R.K. PANDA, AM:

The above two appeals filed by the assessee are directed against the order passed u/s 144C(1)/143(3) of the IT Act, 1961 for assessment years 2009-10 and 2011-12, respectively. For the sake of convenience, both these appeals were heard together and are being disposed of by this common order.

2. The ld. Counsel for the assessee, at the time of hearing, filed an application seeking withdrawal of the appeals filed by the assessee stating that the assessee has

opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Considering the aforesaid situation, the captioned appeals are consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment years is not ultimately resolved in terms of the aforesaid Scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 14th December, 2020.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 14th December, 2020.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi